

Romania on 27th November, 1978, under the existing Indo-Romanian Long-Term Trade and Payments Agreement which is valid upto 31st December, 1980. The protocol envisages a trade turnover of nearly Rs. 180 crores, both ways, in 1979.

Main items included in the protocol are:—

*Exports From India.*—Iron ore, Mica, coffee, pepper, de-oiled cakes, jute manufactures, cotton textiles, finished leather, electronic components, machine tools and engineering goods.

*Imports From Romania.*—Fertilisers; newsprint; cement; rolled steel products; basic pharmaceuticals; organic and inorganic chemicals; synthetic fibres; casings, pipes and tubes; electronic equipment and components; ball, roller and taper bearings; tractor components; diesel generating sets; general cargo vessels; oil prospecting and drilling equipment; capital goods, equipment and machinery.

#### **Grant of Loans by Banks to Big Firms**

\*481. SHRI BHUSAHEB THORAT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government propose to liberalise the scheme for grant of loans by banks to big firms with a view to give a boost to their production; and

(b) if so, the decision, if any, taken in this regard?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). Given the limited resources of the banks, the credit policy of the Reserve Bank of India has been designed to meet the genuine credit

requirements of all sectors of the economy so as to fulfil the national objectives.

#### **Buy-Bank Arrangements for Industrial Ventures in Arab Countries**

\*481.—A. SHRI K. MALLANNA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Federation of Indian Chambers of Commerce and Industry (FICCI) is in favour of buy-back arrangements while setting up industrial ventures in Arab countries; and

(b) if so, the details regarding the guidelines linking joint industrial collaboration with trade?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):

(a) and (b). The Joint business council of India and the League of Arab States at its first meeting organised by the Federation of Indian Chambers of Commerce and Industry (FICCI) at New Delhi on 28th November, 1978, discussed the scope and possibilities of setting up joint enterprises in India on an export-oriented basis and similar possibilities in regard to India getting from Arab countries items like fertilizers, phosphoric acid and sulphur etc. It was also agreed at this meeting that investment laws and regulations of India and Arab countries would be appropriately studied by both the sides in this regard.